RAJASTHAN GASES LIMITED

Corporate Identification Number: L24111MH1993PLC272204;
Registered Office: 103, Roha Orion, 16th Street Near 33rd Road TPS III, Bandra, Mumbai, West Mumbai - 400050, Maharashtra, India;
Tel: 022-26465178; **Website:** www.rajasthangasesltd.com; **Email ID:** info@rajasthangasesltd.com;

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement is issued by Swaraj Shares and Securities Private Limited, the Manager to the Offer, on behalf of Mr. Ravi Omprakash Agrawal, the Acquirer along with M/s Ravi Omprakash Agrawal HUF (PAC 1), Ms. Amita Ravi Agrawal (PAC 2), Mr. Niraj Omprakash Agrawal (PAC 3), Ms. Sanchiti Niraj Agrawal (PAC 4), Mr. Dhiraj Omprakash Agrawal (PAC 5), Ms. Rupali Dhiraj Agrawal (PAC 6), and Mr. Suraj Omprakash Agrawal (PAC 7), collectively referred to as the Persons Acting in Concert with the Acquirer, for acquisition of up to 2,15,47,188 (Two Crores Fifteen Lakhs Forty-Seven Thousand One Hundred Eighty-Eight) fully paid-up equity shares of face value of ₹3.00/- (Rupees Three Only) each, representing 26.00% (Twenty-Six Percent) of the Expanded Voting Share Capital of Rajasthan Gases Limited, at an Offer Price of ₹9.25/- (Nine Rupees and Twenty-Five Paise Only) per Offer Share, payable in cash, to the Public Shareholders of the Target Company, in accordance with the provisions of Regulation 18 (7) of SEBI (SAST) Regulations ('Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement').

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the a) Public Announcement dated Saturday, January 06, 2024 ('Public Announcement'), (b) Detailed Public Statement dated Thursday, January 11, 2024, in connection with this Offer, published on behalf of the Acquirers on Friday, January 12, 2024, in Financial Express (English Daily) (All India Editions), Jansatta (Hindi daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Detailed Public Statement'), (c) Draft Letter of Offer dated Friday, January 19, 2024 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (d) Letter of Offer dated Friday, April 05, 2024, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, April 15, 2024, and published in the Newspapers on Tuesday, April 16, 2024 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirer and the Persons Acting in Concert.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 7 of the Letter of Offer.

A. Offer Price

The Offer is being made at a price of ₹9.25/- (Nine Rupees and Twenty-Five Paise Only) per Offer Share, payable in cash and there has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors

A Committee of Independent Directors of the Target Company comprising of Ms. Gauri Bhagat, Independent Director, as the Chairperson of the Independent Directors Committee, and Mr. Pradeep Kishangopal Mundra, member of the of the Independent Directors Committee approved their recommendation on the Offer on Monday, April 15, 2024, and the said was published in the Newspapers on Tuesday, April 16, 2024. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched to the Public Shareholders of the Target Company whose names appear on Tuesday, April 02, 2024, being the Identified Date, on Wednesday, April 10, 2024, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company, and through registered post/ speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive.
3. The Draft Letter of Offer dated Friday, January 19, 2024, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/RAC/DCR-2/P/OW/12528/2024' dated Thursday, March 28, 2024, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer. There have been no other material changes in relation to the Offer, as otherwise disclosed in the Letter of Offer.
4. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.rajasthangasesltd.com, the Registrar to the Offer at www.purvashare.com, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders

a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/ dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to the Paragraph 9.15. titled as *'Procedure for tendering Equity Shares held in Dematerialized Form'* on page 42 of the Letter of Offer.

b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.14. titled as *'Procedure for tendering Equity Shares held in Physical Form'* on page 41 of the Letter of Offer.

c) **Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.17. titled as *'Procedure for tendering Equity Shares in case of non-receipt of Letter of Offer'* on page 43 of the Letter of Offer.

E. Status of Statutory and Other Approvals

As of date, to the best of the knowledge of the Acquirer along with PACs, no statutory approvals are required for the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.16. titled as *'Statutory Approvals and conditions of the Offer'* at page 37 of Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer

The Open Offer will be implemented by the Acquirer along with PACs, through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as *'Procedure for Acceptance and Settlement of the Offer'* on page 39 of the Letter of Offer.

G. Revised Schedule of Activities

Schedule of Activities	*Tentative Schedule of Activities (Day and Date)*	ACTUAL SCHEDULE OF ACTIVITIES (DAY AND DATE)
Issue date of the Public Announcement	*Saturday, January 06, 2024*	**SATURDAY, JANUARY 06, 2024**
Publication date of the Detailed Public Statement in the Newspapers	*Friday, January 12, 2024*	**FRIDAY, JANUARY 12, 2024**
Last date for filing of the Draft Letter of Offer with SEBI	*Friday, January 19, 2024*	**FRIDAY, JANUARY 19, 2024**
Last date for public announcement for a competing offer(s)#	*Monday, February 05, 2024*	**MONDAY, FEBRUARY 05, 2024**
Last Date for receipt of comments from SEBI on the Draft Letter of Offer will be received	*Monday, February 12, 2024*	**THURSDAY, MARCH 28, 2024**
Identified Date*	*Wednesday, February 14, 2024*	**TUESDAY, APRIL 02, 2024**
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	*Thursday, February 22, 2024*	**WEDNESDAY, APRIL 10, 2024**
Last date by which a committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	*Tuesday, February 27, 2024*	**TUESDAY, APRIL 16, 2024**
Last date for upward revision of the Offer Price and / or the Offer Size	*Wednesday, February 28, 2024*	**THURSDAY, APRIL 18, 2024**
Last date of publication of opening of Offer public announcement in the Newspapers	*Wednesday, February 28, 2024*	**THURSDAY, APRIL 18, 2024**
Date of commencement of Tendering Period	*Thursday, February 29, 2024*	**FRIDAY, APRIL 19, 2024**
Date of closing of Tendering Period	*Thursday, March 14, 2024*	**FRIDAY, MAY 03, 2024**
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders@	*Monday, April 01, 2024*	**FRIDAY, MAY 17, 2024**

@To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

#There has been no competing offer.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the Letter of Offer would be sent. All the public shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the promoters) are eligible to participate in this Offer any time before the closure of this Offer.*

H. Documents for Inspection

The copies of the following documents will be available for inspection at the principal place of business of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at Unit No 304, A Wing, 215 Atrium, Courtyard Marriot, Andheri East, Mumbai- 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Friday, April 19, 2024 to Friday, May 03, 2024 . Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection - RAJGASES Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents. For further information, kindly refer to the Paragraph 11 titled as 'Documents for Inspection' on page 50 of the Letter of Offer.

The Acquirer along with his PACs accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company), and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer along with his PACs will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirer along with his PACs have been duly and legally authorized to sign this Letter of Offer.

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.rajasthangasesltd.com, the Registrar to the Offer at www.purvashare.com, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirer and PACs

SWARAJ
SHARES & SECURITIES PVT LTD

Swaraj Shares and Securities Private Limited
Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriot, Andheri East, Mumbai - 400093, Maharashtra, India
Telephone Number: +91-22-69649999
Email Address: takeover@swarajshares.com
Investors Grievance Email Address: investor.relations@swarajshares.com
Website: www.swarajshares.com
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM00012980
Validity: Permanent

On Behalf of the Acquirer and PACs
Sd/-
Ravi Omprakash Agrawal
Acquirer

Date: Wednesday, April 17, 2024
Place: Mumbai

PRE-OFFER PUBLIC ANNOUNCEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

SPRINGFORM TECHNOLOGY LIMITED

CIN: L51900MH1979PLC021914
Registered office: 5B, Dudhia Industrial Estate, 2nd Floor, Opp. S. V. Road, Dahisar East, Mumbai -400068, Maharashtra, India,
Telephone No.: 022-28488089, Email ID: sales@springformtech.com; Website: www.springformtech.com

OPEN OFFER FOR ACQUISITION OF 13,000 (THIRTEEN THOUSAND ONLY) EQUITY SHARES OF ₹10 EACH FROM THE SHAREHOLDERS OF SPRINGFORM TECHNOLOGY LIMITED (HEREINAFTER REFERRED TO AS "TARGET" OR "TARGET COMPANY" OR "SPRINGFORM") BY MR. AMANDEEP SINGH, MR. PARAMJEET SINGH CHHABRA AND MRS. AMARJEET KAUR SACHDEVA (HEREIN AFTER REFERRED AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement is being issued by Fintellectual Corporate Advisors Private Limited ('Manager to the Offer'), for and on behalf of Mr. Amandeep Singh, Mr. Paramjeet Singh Chhabra and Mrs. Amarjeet Kaur Sachdeva ('Acquirers') pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ['SEBI (SAST) Regulations,'], in respect of the Open Offer to acquire 13,000 (Thirteen Thousand Only) Equity Shares of ₹10/- each of Springform Technology Limited (hereinafter referred to as "Target" or "Target Company" or "Springform") representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the aforementioned offer was published in all editions of the Financial Express (English) and Jansatta (Hindi) and Pratahkal (Marathi) at Mumbai (being the place where the Stock Exchange is situated) on Friday, January 19, 2024.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER.

1. The Offer Price is ₹200/- (Rupees Two Hundred Only) per fully paid-up Equity Share. The Offer price will be paid in Cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulation, 2011 and subject to terms and conditions mentioned in PA, the DPS and Letter of Offer. There has been no revision in the Offer Price.
2. The Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommended that the Offer Price of ₹200/- (Rupees Two Hundred Only) per fully paid-up Equity Share is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. The recommendation of the IDC was published on April 16, 2024 in all editions of the Financial Express (English), Jansatta (Hindi) and Pratahkal (Marathi) at Mumbai (being the place where the Stock Exchange is situated). Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
3. The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there has been no competitive bid to this Offer.
4. The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer") dated April 05, 2024, was mailed on April 10, 2024 through electronic means to all the Public Shareholders of the Target Company whose e-mail ids are registered with the Depositories and / or the Target Company, and the physical copies were dispatched on April 10, 2024, to all the Public Shareholders of the Target Company who are holding Physical Equity Shares and non-email registered shareholders as appeared in its Register of Members on April 02, 2024, (**'Identified Date'**).
5. The Letter of Offer is also available on SEBI's website (www.sebi.gov.in) and is available on the Manager to Offer's website (www.fintellectualadvisors.com) and the Shareholders can also apply by downloading the form of acceptance from the websites as mentioned above.
6. Public Shareholders are required to refer to the Section titled "Procedure for Acceptance and Settlement" at page 23 of the Letter of Offer in relation to inter alia, the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein. A summary of procedure for tendering Equity Shares in the Open Offer is set out below:
   a. **In Case of Equity Shares held in dematerialized form:** Public Shareholders who desire to tender their Equity Shares in the dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.2 of the Letter of Offer.
   b. **In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.3 of the Letter of Offer along with Form SH-4.
   c. **In case of non-receipt of the Letter of Offer:** Public Shareholders may (i) download the same from the SEBI website (www.sebi.gov.in) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares. Alternatively, such Public Shareholders can download the soft copy of the Letter of Offer from the SEBI website www.sebi.gov.in as well as from the Manager to the Offer website www.fintellectualadvisors.com. Alternatively, in case of non receipt of the Letter of Offer, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the Letter of Offer. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the Offer Closing Date.
7. The Draft Letter of Offer was submitted to SEBI on January 29, 2024 in accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011. All observations from SEBI via letter number SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2024/12432/1 dated March 28, 2024, which was received on March 28, 2024, have been duly incorporated in the Letter of Offer, according to Regulation 16(4) of the SEBI (SAST) Regulations, 2011
8. There have been no other material changes in relation to the Offer, since the date of the Public Announcement on January 12, 2024, save as otherwise disclosed in the DPS and the Letter of Offer.
9. As of the date of this Offer Opening Public Announcement, no statutory approvals were required by the Acquirers to complete this Offer. However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the Tendering Period, the Offer shall be subject to all such statutory approvals and the Acquirer shall make the necessary applications for such approvals.
10. Revised Schedule of Activities:

Tentative Schedule of Activities	Original Schedule of Activities Day and Date	Revised Schedule of Activities (Day and Date)
Date of the Public Announcement	Friday, January 12, 2024	Friday, January 12, 2024
Date of publication of the Detailed Public Statement	Friday, January 19, 2024	Friday, January 19, 2024
Last date of filing of the draft Letter of Offer with SEBI	Monday, January 29, 2024	Monday, January 29, 2024
Last date for a Competing Offer	Monday, February 12, 2024	Monday, February 12, 2024
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Tuesday, February 20, 2024	Thursday, March 28, 2024#
Identified Date*	Thursday, February 22, 2024	Tuesday, April 02, 2024
Last date by which Letter of Offer will be dispatched to the Shareholders	Thursday, February 29, 2024	Wednesday, April 10, 2024
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Monday, March 04, 2024	Tuesday, April 16, 2024
Last date for revising the Offer Price/ Offer Size	Tuesday, March 05, 2024	Tuesday, April 16, 2024
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Wednesday, March 06, 2024	Thursday, April 18, 2024
Date of commencement of tendering period (Offer Opening Date)	Thursday, March 07, 2024	Friday, April 19, 2024
Date of expiry of tendering period (Offer Closing Date)	Thursday, March 21, 2024	Friday, May 03, 2024
Date by which all requirements including payment of consideration would be completed	Monday, April 08, 2024	Friday, May 17, 2024

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and the parties to the Share Purchase Agreement) are eligible to participate in the Offer any time before the closure of the Offer.

The Acquirers accept the responsibility for the information contained in this Advertisement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. All other terms and conditions of the Offer shall remain unchanged. This Advertisement will also be available on the website of SEBI i.e. www.sebi.gov.in

Issued by the Manager to the Open Offer

FINTELLECTUAL
CORPORATE ADVISORS

Fintellectual Corporate Advisors Private Limited
SEBI Registration No.: INM000012944
Regd. Off.: 204, Kanishka Shopping Complex, Mayur Vihar, Phase 1 Extension, Delhi -110091
Tel No.: +91-11- 48016991;
Contact Person: Mr. Amit Puri
E-mail: info@fintellectualadvisors.com
Website: - www.fintellectualadvisors.com
Validity: Permanent
CIN: U74999DL2021PTC377748

For and on behalf of the Acquirers

Sd/-	Sd/-	Sd/-
Amandeep Singh	**Paramjeet Singh Chhabra**	**Amarjeet Kaur Sachdeva**
Acquirer 1	Acquirer 2	Acquirer 3

Place: Delhi
Date: 17.04.2024

MANALI
PETROCHEMICALS

Manali Petrochemicals Limited
Regd. Office: SPIC House, 88, Mount Road, Guindy, Chennai - 600 032.
CIN: L24294TN1986PLC013087, Website: www.manalipetro.com
E-mail: companysecretary@manalipetro.com, Telefax: 044-22351098

NOTICE OF POSTAL BALLOT

NOTICE is hereby given for obtaining the consent of the Members through Postal Ballot for the following proposals as Special Business by way of special resolutions, (1) approval for Reappointment of Lt. Col (Retd.) Chatapuram Swaminathan Shankar (DIN: 08397818), as an Independent Director of the Company for the Second term and (2) approval for Reappointment of Dr. N. Sundaradevan, IAS (Retd) (DIN: 00223399), as an Independent Director of the Company for the second term.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), read with Rules 20 & 22 of the Companies (Management and Administration) Rules, 2014 (the Rules) the said Notice has been sent on 16th April 2024 to all the shareholders whose names appear on the Register of Members / List of Beneficial Owners as received from National Securities Depository Limited (NSDL) / Central Depository Services (India) Limited (CDSL) as at the close of business hours on Friday, the 12th April 2024 (Cut-off date) and who have registered their email id with the Company / Depositories. It may be noted that in accordance with the relaxation granted by the Ministry of Corporate Affairs vide Circular 09/2023 dated 25th September 2023, the said Notice has been sent only in electronic form. The Notice of Postal Ballot has also been placed on the Websites of the Company, RTA and CDSL.

The postal ballot facility through e-Voting is being provided to the Members in accordance with the provisions of Sections 108 and 110 of the Companies Act, 2013 read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with the relevant Circulars.

The Company has engaged the services of CDSL to provide the e-Voting facilities, enabling the Members to cast their votes electronically in a secure manner. Detailed guidance for participating in the e-Voting has been provided in the Notice.

The e-Voting will commence on Wednesday, the 17th April 2024 (9.00 A.M.) and end on Thursday, the 16th May 2024 (5.00 P.M.). The e-Voting module shall be disabled thereafter and not available for voting.

Members who have not received the Notice may download the same from the website of the Company or may request for an electronic copy of the same by writing to the Registrars and Share Transfer Agent (RTA), Cameo Corporate Services Limited, Subramanian Building, 1, Club House Road, Chennai - 600 002, Email: investor@cameoindia.com.

Subject to the restrictions under the Act and the other applicable Regulations, persons who are entered as Members in the Register of Members or in the Register of Beneficial Owners by the Depositories as on the Cut-off date alone shall be entitled to exercise the voting rights.

The results of the voting would be declared as stipulated under the relevant Rules, informed to the Stock Exchanges and will also be posted on the Websites of the Company and CDSL.

For any queries or issues regarding e-Voting, please refer to the Frequently Asked Questions ("FAQs") and e-Voting manual available at www.evotingindia.co.in under help section or write an email to helpdesk.evoting@cdslindia.com. In case of any grievances relating to e-Voting, please contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, 25th Floor, A Wing, Marathon Futurex, Mafatlal Mills Compound, NM Joshi Marg, Lower Parel (E), Mumbai - 400 013; Email: helpdesk.evoting@cdslindia.com or Toll free No. 1800 22 55 33. In case of difficulties Members may also contact the undersigned or the RTA.

By Order of the Board
For Manali Petrochemicals Limited
R. Swaminathan
Company Secretary

Place: Chennai
Date: 17.04.2024

PUBLIC NOTICE

Notice is hereby given that the Folio No. 080596 and Share Certificate No. 3093935 for 400 equity share bearing Distinctive No. from 444698061 to 444698460 standing in the name of Prem Krishen in the books of Grasim Industries Limited has been lost/misplaced and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who have claims on the said shares should lodge such claims with the Company's Registrar and Transfer agent KFin Technologies limited Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Hyderabad 500032 within 15 days from the date of notice falling which the company will proceed to issue duplicate share certificate in respect of the said shares.

Pradip Krishen
On behalf of Prem Krishen
(Deceased Shareholder)
Place : Delhi

PUBLIC NOTICE

Notice is hereby given that the Folio No. 080927 and Share Certificate No. 3093936 for 400 equity share bearing Distinctive No. From 444698461 to 444698860 standing in the name of Vimla Prem Krishen in the books of Grasim Industries Limited has been lost/misplaced and the advertiser has applied to the Company for issue of duplicate share certificate in lieu thereof. Any person who have claims on the said shares should lodge such claims with the Company's Registrar and Transfer agent KFin Technologies limited Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Hyderabad 500032 within 15 days from the date of notice falling which the company will proceed to issue duplicate share certificate in respect of the said shares.

Pradip Krishen
On behalf of Vimla Prem Krishen
(Deceased Shareholder)
Place : Delhi

NOTICE

Declaration of Distribution (of Income & Capital) (previously Referred as Dividend) Under Axis Arbitrage Fund & Axis Multi Asset Allocation Fund:

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) options of following schemes, the particulars of which are as under:

Name of the Schemes /Plans	Quantum of Distribution (of income & capital) (₹ per unit)#	Record Date*	Face Value (₹ per Unit)	NAV as on April 16, 2024 (₹ per unit)
Axis Arbitrage Fund - Regular Plan - IDCW Option	0.05	April 22, 2024	10	10.9817
Axis Arbitrage Fund - Direct Plan - IDCW Option				11.8459
Axis Multi Asset Allocation Fund - Regular Plan - IDCW Option	0.15			18.5955
Axis Multi Asset Allocation Fund - Direct Plan - IDCW Option				24.1265

As reduced by the amount of applicable statutory levy, if any.
*or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW option of the schemes/plans would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said schemes/plans at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW options of the schemes/plans as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the schemes/plan(s) will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)

Place : Mumbai
Date : April 17, 2024
No. : 11/2024-25

Sd/-
Gop Kumar Bhaskaran
Managing Director & Chief Executive Officer

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

AXIS MUTUAL FUND

One Lodha Place, 22nd & 23rd Floor, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra, Pin Code - 400 013, India.
TEL : (022) 6649 6100, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com.

TRAVANCORE TITANIUM PRODUCTS LIMITED
Kochuveli, Thiruvananthapuram - 695 021
Ph: 0471-2501533, 2502163,
E-mail: rmttpl@gmail.com, rm@ttpltd.in
16.04.2024

e-TENDER NOTICE

Supply of Calcium Carbonate Powder

e-tenders are invited in TWO BID system from experienced Manufacturers / Suppliers for the supply of 3500 MT Calcium Carbonate Powder.

e-Tender No. :- TTP/CD/CaCO3/2024-25 dated 16/04/2024.

Tender ID : 2024_TTPL_671844_1

Due date & time of bid submission : 03/05/2024 up to 6.00 p.m.

The tender shall be submitted only by online as e-tender through the portal www.etenders.kerala.gov.in.

For more details, please visit our website www.travancoretitanium.com

Sd/- HOD (Comml)

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